

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3201
ANSWERED ON:10.12.2002
ALLOCATION OF WASTELAND FOR AGRO- BASED INDUSTRIES
VSM (RETD.) COL. CHOUDHARY

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under consideration of the Union Government for allocation of Wasteland in the country to Agro-based industries to generate rural employment especially in Rajasthan and Gujarat;
- (b) if so. details thereof; and
- (c) the time by which clearance for allotment Of wasteland for Agro industries is likely to be given to these States?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL):

(a) No, Sir. The subject of Land and its allotment is under the exclusive legislative and administrative jurisdiction of the States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution of India. Consequently the States including Gujarat and Rajasthan are not required to send any specific case for allocation of Wastelands to Agro-based industries to this Ministry.

(b) and (c) Does not arise.